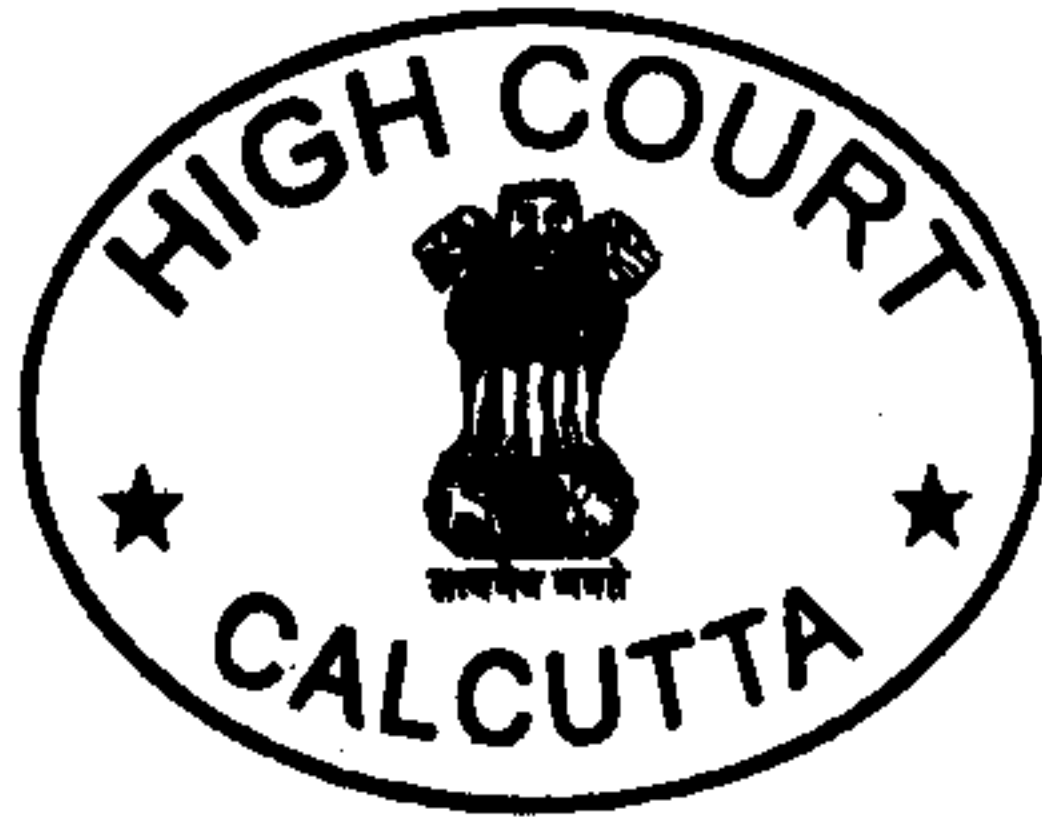


**REGISTRAR GENERAL
HIGH COURT, CALCUTTA**



3, Esplanade Row West
Kolkata-700 001
Phone : (033) 2213 5472
Tele/Fax : (033) 2248 7835
Mobile : 98308 91262

[By E-MAIL]

No. 1652 - RG.

Date: 13.04.2021.

To:

(1) **The Chief Judges:** City Civil Court, City Sessions Court & Presidency Small Causes Court, Calcutta.

(2) **All The District Judges:**

(Darjeeling, Kalimpong, Jalpaiguri, Cooch Behar, Uttar Dinajpur, Dakshin Dinajpur, Malda, Murshidabad, Purba Bardhaman, Paschim Bardhaman, Bankura, Birbhum, Purulia, Paschim Midnapore, Jhargram, Purba Midnapore, Howrah, Hooghly, Nadia, North 24 Parganas, South 24 Parganas and Andaman & Nicobar Islands).

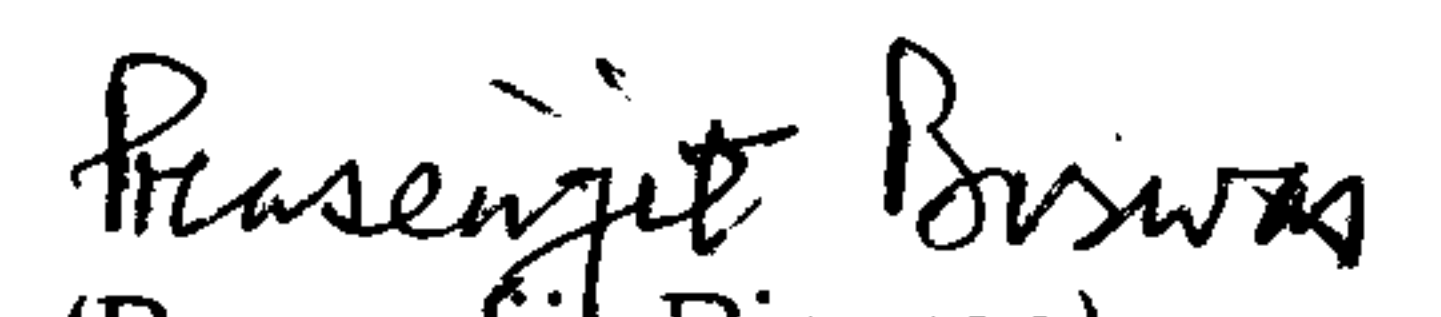
Ref: Circulation of the Resolution of the Meeting of the Committee for all Covid-19 related matters, held on 12.04.2021.

Sir/Madam,

I am directed to forward herewith a copy of the Resolution of the Meeting of the Committee for all Covid-19 related matters, held on 12.04.2021, which is self-explanatory, for your kind information and necessary action.

Encl: As above (3 Sheets);

Yours faithfully,


(Prasenjit Biswas)
Registrar General.

Minutes of the Meeting of the recommendations made by the "Committee for all COVID-19 related matters" held on 12.04.2021 in the Chamber of the Hon'ble Justice Rajesh Bindal:

-: P r e s e n t :-

The Hon'ble Mr. Justice Rajesh Bindal

The Hon'ble Mr. Justice I.P. Mukerji

The Hon'ble Mr. Justice Harish Tandon (through V.C.)

The Hon'ble Mr. Justice Soumen Sen

Also Present:

1. Ld. Registrar General
2. Ld. Registrar (Original Side)
3. Ld. Registrar (Listing)
4. Ld. Registrar (G, I & E)

Agenda	Decision
1. Regulation of the business of the Court in view of the sudden rise in Covid-19 cases in West Bengal.	In view of the rapid rise in Covid-19 cases in West Bengal, in modification of the Notification dated April 7, 2021 the Committee makes the following recommendations to be effective from April 16, 2021 till further decision is taken by the Committee:-
2. Letter dated 09.04.2021 of the Secretary, The High Court Employees' Welfare Association urging restoration of roster duties of the Staff including the Officers and Registrars of this Hon'ble Court on a 'Rotational Basis'.	All court proceedings shall be in the virtual mode only. It shall be the option of the Hon'ble Judge concerned if court proceeding are to be done from the court or from his chamber.
3. Letter dated 08.04.2021 of the Secretary, High Court Karmachari Federation along with annexure praying for implementation of some preventive measures and to reduce daily attendance by 50% due to outbreak of second wave of Corona Virus.	Court timings shall be from 10.30 A.M to 01.15 P.M and from 02.00 to 03.00 P.M. All new filings should be accompanied by a brief list of dates, synopsis of the case with a copy of the impugned decision or action, not exceeding 2

4. Letter dated 09.04.2021 of the Working President, West Bengal Courts' Employees' Association along with annexure urging to take few precautions in the Subordinate Courts in West Bengal to resist the spread of Corona Virus second phase in view of G.O. No.1346-F(P2) dated 20.03.2020.

5. Letter of the General Secretary, The High Court Employees' Association dated 07.04.2021 and annexures containing a few proposals amidst the surge of second wave of COVID-19 along with a note dated 07.04.2021 of the Secretary to the Hon'ble the Chief Justice.

6. Order of the Hon'ble the Chief Justice dated 12.04.2021 on the Lay Note placed before His Lordship consequent upon the representations submitted by different Associations in the wake of the second wave of Corona Virus outbreak.

7. Another representation dated 09.04.2021 of the Calcutta High Court Group-D Staff Welfare Association with some propositions to resist the spread of Corona Virus second phase in the precinct of this Hon'ble Court.

8. Report, sought for as per direction of the Hon'ble the Chief Justice, with regard to functioning of the Circuit Benches of Calcutta High Court at Port Blair and Jalpaiguri, in the wake of the second wave of Corona Virus outbreak.

pages. The PP and APPs shall furnish synopsis of the case diary to the ACO through the PP office for placing before the Court. In case, the Bench concerned requires physical production of case diary the PP may be directed to do the needful.

The Registrar General/Registrar (Original Side) shall regulate staff attendance by rotation so that there is not more than 60% attendance on any day. The Registrar shall ensure that in this rotational system entire staff is assigned duties on rotational basis.

The Government be requested to complete the vaccination drive of the employees at the earliest.

This Notification will apply to the Circuit Benches at Port Blair and Jalpaiguri, also.

All other notifications in force not contrary to the above shall remain in force.

Miscellaneous	All the District Judges in the State shall regulate functioning of the Courts on virtual or hybrid mode, regulating the attendance of the staff and the presence of the learned lawyers in such a way so as to take all precautions on account of increase in Covid cases. Matter be also taken up with the local administration for vaccination of the staff on priority.
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Let a copy of this resolution be communicated by the Registrar General to all the District Judges and also the Principal Secretary, Health immediately.

Sd/-
(Rajesh Bindal, J.)

Sd/-
(I.P. Mukerji, J.)

Sd/-
(Harish Tandon, J.)

Sd/-
(Soumen Sen, J.)